Date of Order

04 921/89

Order

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20.0.92

Mr. Deries Danwel-M. Malendra Sheh.

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Proxy count for applied, may be living for admission on 16.9.92.

Ceknohe

non

16.9.92

None present on behalf of the applicant.

The application is pending since 1989 at the stage of admission. On 21.2.91, directions were given to file the application for condonation of delay as the application seems to be prime facie time-barred. From the record, we are not in a position to find out whether such application has been filed and if filed, what is the result thereof. On 7.8.91, during the course of arguments, the learned counsel for the applicant submitted that he will file an application to implead Respondent No. 3 by name. Thereafter, we do not find from the record that any such application has been filed. We have looked into the case and we do not find any force in the application. The application is time-barred and does not also maintainable as the Respondent No. 3 has not been impleaded by name as there are allegations of mala fide against him and we do not find force on merits. Hence the application is rejected on wenty as well

Market States

(B.B. MAHAJAN)
Administrative Member

D.L. MEHTA ) Vice-Chairman